

## OA/512/88

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

Hon'ble Mr. P.M. Joshi : Judicial Member

## 2/8/1988

Heard Mr.J.J.Yajnik and Mr.J.D.Ajmera learned advocates for the applicant and the respondents. Admit. Issue notice on the respondents to reply on interim relief within 15 days and on merits within 45 days of the date of this ander. The case be posted on 18/8/1988 for Eurther direction and hearing on interim relief.

Vice Chairman

(P.M. Joshi) Judicial Member

a.a.bhatt

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CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

## 31/08/1988

Learned advocate Mr. J.D. Ajmera for the respondents files the order dt. 10th August, 1988 under which the petitioner has been promoted. Learned advocate Mr. J.J. Yajnik for the applicant states that if his leave is regularised, he will have no cause. The respondent to do the needful on his representation. The petitioner having only challenged the reversion order and in the meantime, the promotion order is passed and is retiring today i.e. 31.8.1988, now no cause survive. The case is accordingly disposed of.

( P H Trivedi )
Vice Chairman

(PM Joshi) Judicial Member

\*Mogera